THE DELHI RENT CONTROL (AMENDMENT) BILL, 1984

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHD. USMAN ARIF); Mr. Vice-Chairman, Sir, I beg to move

'That- the Bill further to amend the Delhi 'Rent Control Act, 1958, as passed by the Lok Sabha, be taken into consideration

Sir, the Delhi Rent Control Act, 1958, provides for the control of rents and evictions and of rates of, hotels and lodging houses, and for ihe base of vacant premises to Government, in certain areas in the Union Territory of Delhi. Chapter VI of the Act provides for appointment of Controllers and their powers and functions and appeals. Landlords or tenants prefer their cases for redress-al of grievances under this Act to the courts of the Rent Controller or the Additional Rent Controller. At present, there is one Rent Controller and six Additional Rent Controllers in Delhi. For dealing with the appeals arising out of the orders of the Rent Controller/Additional -Rent Controllers, there is one Rent Control Tribunal and every appeal is preferred to the Tribunal under section 38 of the Act. There is no provision for appointment of Additional Rent Control Tribunals.

It had been noticed of late that a large number of appeals are pending in the Rent Control Tribunals; and the single Rent Control Tribunal has not been able to cope with these appeals.) which results in delay in the flnalisation of the appeals and the Justice delayed is justice denied. The Delhi High Court.has also said that the number of. appeals pending with the Tribunal is very large.

Keeping in yiew the difficulties experienced by the Delhi High Court and to expedite the fluctuation of the appeals pending with the Tribunal, it is proposed to amend *the* Delhi Rent Control Act, 1958, to provide for the appointment of Additional Rent Control Tribunals. Accordingly, section 38A has been inserted in the Act and powers have also been vested'in the Delhi High Court for transfer of appeals from one Tribunal to Additional Tribunals, etc., under section 38B now inserted in the Act.

Opportunity has also been availed of to amend the provisions relating to the laying of rules before Parliament to give effect to the recommendations of the Committees on Subordinate Legislation of the Houses of Parliament. It has been recommended by the Committee on Subordinate Le- gislation that there should be a uniform law relating to the laying of rules before both the Houses for a period of 30 days comprising in one session two or more successive sessions. With or these words I move that the Bill furamend the Delhi Rent Control Act. 1958, as passed by the Lok Sabha, be taken into consideration.

The question was

proposed.

SHRI PUTTAPAGA RADHAKRISHNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, this Bill was introduced in Parliament in the year 1980 and this came up for consideration in this House now. The Bill has not become a law for the last four years. I think it is a bad precedent of parliamentary system.

Cuming to the amendment, section 39 and 40 do not deserve any consideration because. they are of a consequential nature. Section 56 relates to laying of papers before the House when the rules are framed.

Now, Sir, the Minister, regarding * section 38, has stated in the Statement of Objects and Reasons that to keep up with the requirements of speedv disposal amendments are brought out. But I think under section 38 there is provision for appointing a number of Rent Contrailers for Delhi. And there are a number of Additional Rent Controllers. The Government has not appointed any more Rent Controllers except one. There is only one Rent Controller, as the Minister said, for the entire Delhi. And there are six Additional Rent Controllers as disclosed on the floor of the Lok Sabha.

J Sir, the Rent Controller has the power to transfer any case from him to an Additional Rent Controller or from one Additional Rent Controller to another Additional Rent Controller or he can withdraw any case from the Additional Rent Controller. This is a sort of concentration of power, centralisation of power of administration. That is the root cause for delay. Instead of appointing a number of Additional Rent Controllers, the Government should have appointed some more Rent Controllers and they should have specified the areas for each Rent Controller. Sir, same | is the case with Section 38, while constituting the Tribunals. Tnstead of bringing about an amendment, that is addition of Section 38A for constituting Additional Rent Control Tribunals, they should have constituted some more Tribunals for the speedy disposal of the appeals. Sir, under Section 38B, the High Court is vested with some other powers. Sir, under this Rent Control Act, the Rent Controller or the Tribunal are treated to be civil courts for the purpose of Code of Civil Procedure. As such the High Court has an inherent power to transfer any case from any court to any other court. There is also writ provision under article 226 of the Constitution There is no need for bringing another amendment, for adding Section 38B. So, this is a cumbersome procedure, and this leads to further delay and further costs. Delay in disposal and cost of litigation are the two giant problems in our judicial administration. I think, this legislation is further en-

tion. So, this is absolutely not

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necessary, and the Government has kept away some important problems.

Sir, under Section 4 of this Act, there are some steps to be taken to curb the evil practices like pagdi and exorbitant rate of advance rent. And the Government has not taken any steps to curb such evil practices. Sir, the Government, if it is sincere for the removal of delay in the disposal of the cases and to remove the cost of litigation they should have brought about some more comprehensive legislation to check up .all these things. Sir, the housing problem is a great problem in India, more particularly for the people who are coming from far away places. If they do not have friends and relatives here, it is a great problem for them. The Government should have undertaken an exhaustive scheme for housing, and they should have encouraged the cooperative housing scheme,, and they should have asked or impressed upon the industrialists to go in for providing accommodation for their worker and employees. In this way, there are a number of steps which can be taken by the Government. Instead of taking all those steps, they have brought about this legislation. Sir, more particularly, I would like to draw the attention of the Government to the problem faced by the people who have come from far away places. This particular problem is inter-Hnked with the housing¹ problem. The people who have come from Andhra Pradesh, Tamil Nadu, Karnataka and Kerala are not having permanent houses here, and they are residing here and there in rented houses. First of all they are facing problems regarding the rents and the problems connected with that. Apart from that, in the recent enumeration for issuing ration cards, the authorities have not issued ration cards to those who are not speaking Hindi, that is to people speaking Telugu, Tamil, etc. They have asked these non-Hindi sneaking people to get some certificates from their own

[Shri Puttapaga Radhakrishna]

home States stating that they do not possess any ration cards in their home States. It is highly impossible. They cannot go to their home States and get these certificates. It is impracticable and it is not required also.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Please conclude now.

SHRI PUTTAPAGA RADHA-KRISHNA: Anyhow, I am not going to, oppose the Bill. But the Government should have brought forward a comprehensive law for curbing all these evil practices and improving the Act generally. The Minister, I hope, will consider all these things. With these words, Sir, I conclude.

THE VICE-CHAIRMAN (SHRI R RAMAKRISHNAN): Shri Vishwa Bandhu Gupta—absent. Yes, Dr. Shanti Patel.

DR. SHANTI G. PATEL (Maharashtra): Sir, this Bill has been brought forward with a view to removing certain difficulties in the present law. But this has also taken a long time and the High Court of Delhi was required to observe that there are so many appeals pending. But the Government moves in the matter very slowly with a view to have some corrections made in the Bill. for the occupants of the tenements, particularly those who are suffering. This only shows that the common hardships, particularly the miseries and the woes of the common man are not being looked after in time by the party in power. It has taken the Government 26 years to, put the law in proper perspective and on the proper footing so that the main purpose of fixing the staadard rent could be achieved. As has been stated, there have been a number of appeals, as far as this is concerned. Even the present Rent Controller and six Additional Rent Controllers are

not able to cope up with the work. I would like to know 'as to, how many cases are pending with these controllers because that will give an indication regarding the amount of disputes that have been going on under this particular law. Sir, at present I learn that there are about 15,667 disputes pending before the appellate tribunals. This refers to the month of October 1983. Now, the persons who will be appointed as Additional Rent Control Tribunals will be sitting District and Sessions Judges. They are already overworked. They have a lot of work to dispose of. I wonder as to how the sitting judges-fire going to do justice to this particular problem. As the Minister himself has said, justice delayed is justice denied. I think the same thing is going to go on for years to come and , maybe, after another 26 years the Government will corne forward with another amendment to the Bill so that the things may be set right. Apart from this what is the root cause of this particular malady? Unless we treat the root cause all the symptomatic treatment, this mahlampatti approach, is not going to be of any use. The real cause is the housing shortage and unless that prob-i lem is sought to be met in an imaginative and bold manner this problem is going to persist. The rents have been rising, as complained by the previous speaker and even an* ordinary tenement costs nothing less than Rs. 200 to Rs. 300, if a new tenement is to be had. As far as old tenements are concerned, there is a *pugreb* also to be given and thus a new tenant, a new occupier is faced with a lot of difficulties. What is the performance of the Government as far as the housing problem in Delhi is concerned? In 1975 a decision was taken to build 90,000 tenements every year. Their performance, as estimated, was only 15,000 per year. There has been a shortage of 75,000 tenements every year and if we calculate the shortage and hacklog of these ten vears, the shortage will be of the order of seven and a half lakhs, and

again the original backlog is nothing

less than one million as far as housing shortage in the capital city, in the political capital, of the country is concerned.

Now, I am sure, probably I except, the Minister will say that they have built' more prebably a few lakhs more in houses. recent years, but again the sho.rtage is so staggering that unless radical measures are taken they are not going to improve this housing shortage. For that the Government would have to take bold policy decision and go for housing in a big way. Unless massive time-bound а and the whole programme is undertaken problem is tackled on a war-footing, to give relief to the common man, the things are not going to be solved. And we are going to face these difficulties. The situation is going from bad to worse. One way of solving the problem is, land should be made available to the people. There are people who are prepared to advance money, so that those interested may build houses on their own. But'what is not available is the land; this is available only at speculative prices. In this context, I would like to point out that DDA has been purchasing land at a very cheap rate. They develop it and sell it at very high rates, which is difficult for common people, particularly the workers, the middleclass people. So, this profit motive in selling the land and making it available to the common man, should be removed. should be Cooperative societies finances Should be made encouraged; available and even the Government should function as agencies in provide the expertise: they should have a section from which the whole process of registration of the cooperative societies, making finances available, making building materials available. should be organised. 1 would suggest to. the Government to act on¹ these lines; it is bound to d° it. But whenever we have raised this point as a welfare act, they say that they cannot do it because they don't have the funds.

Why is this population going up in the cities?. It is mainly because of

the Government policies; it is because the commercial houses are encouraged-because certain industries are e-icou-raged. So, it will be in the fitness of things to put a certain tax on these commercial houses and industries. I would, in all earnestness, suggest that they should have a turnover tax on the people who are responsible for increase in population, for this fast, increase in population in the ciy.

1 would also like to refer to the plight of persons who have very small houses. For them, it is becoming diffi cult to get back possession of their small houses. So, those who are in terested in self-oceupatijn and who are of small means, should be per mitted; the law should operate in a manner, so that they can take back possession of their houses, and those who are staying in those houses as ten accommodated .some ants where else. Unless this policy is adopt ed, problem is not going to be soivea, and the purpose with which this whole Act was passed sometime in 1958, is not going to be served.

I would conclude by saying that if the whole housing problem is tackled in a proper manner, it can be solved. With a view to meet the housing shortage. particualrly to provide affordable housing in the city, sites and services programme should be undertaken. I am not saying about buildings or sky-scrappers. Even if you provide sites and services so . that common people can go there and build small hutments or small structures of their choice at their own expense, it will help in solving the problem. I know an effort is being made; but it is just a drop in the ocean. What needs to be done is on a large scale so that this problem can be solved. I hope the Government will try to look into it so that hardship of people, the problem of the people is sorted out at an early date.

श्वीमतो प्रतिमा सिंह (बिहार) नामतीय उपसभाव्यक्ष महोदेय, यह जो दिल्ली रोन्ट कल्टोल बिल आया है, इसका लक्ष्य 1.14

ं [श्रीमती प्रतिभा सिंह]

बहुत ही समिति हैं। विक्षेष करके इस बिन में इस विषय को लाया गया है कि जो मकान मालिक और किरायदार के बीच में अत्याधिक केसेज हो गए हैं, उनके बारे में बह दिल हैं। सन् 1958 में यह दिल्ली रोन्ट कन्द्रोल जिल आया था : उसके दाद इसमें काई एमन्डमेन्ट नहीं आई । लोक सभा में कई माननीय सदस्यों ने इस विषय पर प्रश्न किए तो हमारे मान-नीय मंत्री श्री दुटा सिंह जी ने कहा कि हम एक यहत ही कम्प्रेहौँ सब बिल इस विषय पर लारहेहैं। आज प्रश्न यह हैकि . सन् 1973 तक केवल नौँ सौं केसॅज पेडिंग थे। सन् 1979 में इनकी संख्या 1605 हों गई और आज जैसा कि मेरे पवे वक्ता माननीय सदस्य ने बताया कि সূত্ৰ इनकी संख्या 15 हजार से भी ज्यादा ंहां गई है। इन केसेज की सुनवाई के लिए हमार पास कोई व्यवस्था नही है, कोई ट्राइव्युनल्स नहीं हैं । इसलिए हमें एडिश-मल ट्राइब्यूनल्स बंनाने हैं और उसका ही अधिकार सरकार ले रही है। दुसरा, इस बिल में इन्होंने दिया है कि हाई कोर्ट को भी अधिकार होगाकि वह भी देख-कर, अगर किसी की अप्लोकेशन हो तो एडिशनल ट्राइव्युनल में जो पहले से मामले पौन्डगह^{*}, जिनकी सुरबाई भह^क हो रही है, उनको वहा रखें। अब प्रश्न यह है कि एक तरफ तो हम सब जानते र्ड़कि जो मध्यम बर्ग के लोग है, साधारण लोग है वे बड़ी मुश्किल से मकान बनावे हैं। और जब वे यहां जाते हैं तो केसेंज पीडिंग पेडे रहते। हमारे जो डिफोंस सर्विस के सोग है, हमार जो एक्सटर्नल एफियर्स के लोग है वे अपनी सारी जिन्दगी की कमाई से एक मकान दनाते हैं और उस समय तत्कालीन किरायों की दरों के अनुसार किराए परदो दोते हैं, इस उम्मीद में कि जब वापस आयमे, तो यह जो मकान उन्होंने बनाया है, किसी तरह से, बैंक से लोन लंकर या सर-कार सं सोन लेकर, उस कर्जे की राशि को वे धीरे-धीरे चुकाते हैं इस आशा से कि जब वापस आयों गेतो हम अपने बाल बच्चों के माथ इस मकान में रहेंगे । जाहिर है कि जब मकान किरायें पर दिया होगा तो विक्लामा कम होगा और आज किराया

बढ़ गया है। जो लोग किरायदार बन-कर वहां बैठे हुए हैं उनमें से अधिकांझा लोग उपसभाध्यक्ष महांदय उनकी स्थिति। अच्छी हैं और बेलोगकाफी बड़े लोगभी हैं, जिनके पास कोई इस तरह की सम्पति पास अपनी सम्पति ह^ª वे किरायेदार दने हुए हैं। लेकिन यों ये साधारण लोगः है, जिनके पास कोई इस तरह को सम्पति रहीं है, उनके पास कोई तरीका नहीं हें जो बह आ ने सकान वापस ले सकों । ! उन्हें हरांस किया जाता है। उनके पास रहने के लिए उपह नहीं है। मैं एसे काफी डिफ्रोन्सके लोगों को जानती हूं, जनरल भी उनमें हैं, वे लोग साल भर से दैठे हुए हैं, उन्होंने को शिश की है लेकिन ् उनका मकान खाली नहीं हुआ ।

श्री जसवन्त सिंह (राजस्थान): संत्रीजी आपके गास देठे हुए हैं उनसे कहिए ।

श्रीमती प्रतिभा सिंहः इसीलिए उन्हें सना रही हूं ताकि वे इसको इस रूप में सगेयें और जो उन लागेों को हरेस किया जा रहा है बह न' हो ।

दुसरेबात को ध्यान दोने को ह्रै,-श्रीमन्, मैं आपके दुवारा मंत्री महोदय से सरकार से कहना चाहता हों काछ लोगों ने एमाभी किया है कि एगीमेन्ट डोड में उन्होंने लिखा है कि हम यह मकान आपसे रिहायश को लिए ले रहे हैं। इसलिए जाहिर हैं कि उसका किराया कम होगा । लेकिन उसमें उन्होंने कमर्शियल बीचर खोल दिया है, अस्पताल खोल दिया है जिनमें एक-एक कमरेका किराया 6-6 सं रजया होता। जव कि मकान मालिक से उन्होंने बहुत ही कम किरोबे पर रिहायदा के नाम पर लिया हुआ है। इसलिए क्या संस्कार कोई इस प्रकार के एग्रीमेन्ट्स हैं और जिनमें एंसी व्यवस्था करंगी जिसमें कांई व्यक्ति बिना पेरमीशन को, जिस काम कोलिए किराये पर लिया वह न करकों दुसरा काम उस में कर रहा है, उसके खिए संज्ञ का कोई प्रजयान होगा और उनकोय स्तां में निकालने का कोई उपाय होगा । अगर उनके रिश्तदेवर बड़े लोग है, कुछ हाई कोर्टमें जज है तो तब मकान भाषिक की लिए कोई रास्ता नहीं है। बेचारा सकान मालिक जिसने अपने बच्चों के लिए सकान

बनाया कि हम उसमें सुख से रहेगे उसको किरायदेार छाड़ता नहीं हैं। कोसंज 6~6 साल, आठ-आठ' साल तक चलते हैं।

दुसरी वात उपसभाध्यक्ष महोदय यह है कि दो साल का एग्रीमेन्ट होता है। उस-के बाद एग्रीमेन्ट रिबाइज नहीं हजा, रिन्युनहीं हुआ । 6 साल, 8 साल, 10 साल हो गए। किरायदार सकान बहीं छोडता है। अगर टाइब्यनल ने कोई फोसला दे दिया कि तुम इस मकान मे नहीं रह सकते हो यो बढ़ हाई कोर्ट में जाकर, सुप्रीम कोर्टमें जाकर स्टे आ डॉर ले लेता है। अब आप दतलाइये कि उनके बाल-बच्चे कहां जोय और ।कहां रहें। क्या तीरीका है उनके पास आपको डी. डी. ए. को रिना इजाजत अगर कोई अस्पताल खोलना चाहेतों नहीं खोल सकता है कानन के अनुसार क्लीनिक खोलना चाहे तो नहीं खोल सकता है। लंकिन चष-सभाध्यक्ष महादेव. जिनके पास अपना गकान है उन्होंने साधारण आदमी को कम किराये पर मकान दिया था एक सेन्टन लोकेलेटी में और अगर वहां बिना इजाजत कोलिनीक किसी ने खोला तो आप मकान मालिक की रक्षा करेंसे करांगे ? क्या तरीका है ? बहां व्यापार कर रहे हैं। उन्हर्स छाडाने का क्या तरौका होगा, यह तो आपने दिया नहीं है इसमें आपने यह जरूर दिया है कि अडीशनल टिब्यनल आप अप्वाइन्ट कर सकते हैं लेकिन इसमें आगने यह नहीं दिया है कि उस टिब्यनल के फरेको को नाद क्या होगा, वह मान्य होगा या नहीं होगा या फिर से किरायदेार उस ट्रिब्युनल के फैसले. को लेकर हाई कोर्ट जाएगा, सुप्रीम कोर्टजाएगा वह देचारा गरीब मालिक क्या करें। कइ लोगों को मैं जानती हु जो इस चक्कर में अपने मकाना के लिए अपना पैसा अपनी कगाई लगा लगा कर हाई कोर्ट में लडते-लडते कर गए हैं। उपसभाध्यक्ष महोदय, मैं सरकार से कहना चाहती हूं कि जो साधारण लोग है, साधारण नौकी रयां करने वालै लोग हैं यहां दुसरे प्रदेशों से आए हैं उनको घर की दिक्कत है, उनके लिए घर की कोई न कोई व्यवस्था होनी चाहिए। इसके लिए आप उन्हें इन्सटिव द और कोई व्यवस्था कर लेकिन आ ज जे कछ हिन्दस्तान में डी. डी. ए. में शौर

दुसरी जगहों पर धांधली हो रही हैं उसके रोकने का कोई न कोई तरीका गरकार को जरूर ही करना पडोगा। सारो हिन्दुस्तान के लिए यह दिल नहीं है सिफ दिल्ली के लिए है इसलिए अगर दिल्ली की समस्या अपने एक ढंग से हल कर ली तो वही उदाहरण हो जाएगा दरूरे प्रदंशों, के लिए और दुसरं प्रदेश कछ कर सकोंगे । मंत्री महोदय जो अमेंडमेन्ट लाए हूँ इसकी लिए मैं उन्हें बधाई देती हु। मैं इस बात के लिए भी उन्हें बधाइं दोती हु कि एक कम्प्रेहीं स्व विल लाने के लिए व सोच रहे हे। लोकन इसमें कमियां रह गई है। आपने यह नहीं कहा है कि फौसला जा होगा ट्वियनल का वह अन्तिम फरैसला होगा यह उसके बाद भी केसेज चलते रहंगे। जद टिब्य-नल का फौसला हो जायगा तो उसके वाद मकान मालिक को किरायदार से कैसे आप मकान दिलवाएंगे? अगर मजबत किरायदार है, मान लीजिये, कोई बडा व्यापारी हैं जो 10-20 हजार खर्च कर सकता है ' तो साधारण गरीब सकान मालिक कैसे अपने ... मकान को छुड़ाएगा, इसका कोई तरीका आपको बताना पड़ेगा। इसलिए मैने इसी ' एक ही प्वाइंट पर ज्यादा जोर डोला' है क्योंकि यही परिस्थिति इस समय दिल्ली में यह तकलीफ है। मैं जानती हुं एक अफसर एक्सटर्नल अफोयर्स का था जो वाहर . सर गया जब उसके वीबी-बच्चे यहां आए 👘 वे अपना स्कान आज तक खाली नहीं करा नके। उसके पास कोई जगह नहीं है हम जानते हैं कि डिफोेंस के कई अधिकारी लौट, केंद्र आए हैं उनको पदक भी मिले हैं , उनका सर्बिस रिकार्ड बहुत अच्छा है लेकिन वे अपना एक सकान नहीं छड़ा संके। ' कइ ' इंजीनीयर है, डाक्टर हैं जिन्होंने, कहरें, पोस्टिंग हुइ अपना एक मकानः बनाया किस्ट :-को किराये पर दे दिया लेकिन रहे भी .. एनहांस नहीं हुआ और न लीज रिन्य हुई और न वे अपना मकान छ डा सके। इस्लिए. उपसभाध्यक्ष महादेय. में सिर्फ एक यही दात कह कर बैठ जाना चाहती हो कि सरकार इसके विषय में सोचे कि इसका क्या रास्ता. ह'। रिहायशी मकानों में होटल चल रहे हैं. मोटल चल रहे है, जिली न्दिस् . चल रहे हैं, यह सारी चीजें जेवल रही हैं इन सब में हर प्रकार की टैंक्स की चोरी और धांधनी चल रही है लेकिन

' [श्रीमती प्रतिभा सिंह]

इयसे बेचारे गरीब मकान मालिक को रिहा-यहा के लिए गुंजाइश नहों मिल रही है उसके लिए किस प्रकार को व्यवरुग होगी इसकी वावस्था पर आप ध्यान दे और अडोशनल मकान जो बनाए गे उनके दिए इसेटिव दे जैसे कि बाकी चोजों में आप दत है। लोकिन बहां तक इस बिल से सम्बन्धित बाते हैं भें उनका समर्थन करती हूं। धन्यवाद।

SHRI LAL K. ADVANI (Madhya Pradesh). Mr Vice-Chairman, Sir, I regard this Bill and its being considered by this House today as yet another instance of executive tardiness and neglect and the problems of Delhi suffer at the hands of the Central Government, Shrimati Pratibha Singh is right when she says that the scope of this Bill is very limited. I do not quarrel with the scope of the Bill, the Bill as it is, but I do quarrel with the fact, why is the scope limited? My complaint is that this Bill should have been comprebensive. In fact, if Mr. Arif Mohd, Saheb is here, he is piloting the Bill on behalf of the Works and Housing Ministry. But this is a Bill which was introduced in the Lok Sabha by Mr. P. C. Sethi, because he was the Minister of Works and Housing, in 1980. It was introduced in 1980 and is being considered in 1984. Perhaps one reason why the BH was not pressed for adoption was that the Government itself had repeatedly assured this House as well as the other House that they would bring forth a comprehensive law. In fact I was going through the Statement of Objects and Reasons in which it is stated:

"The Delal High Court has reported that one from Control Tribunal i, not able 1,3 cope with appeals artisms out of orders passed by the seven flent Controllers and Additional flent Controllers. In January, 1973, there were 900 appeals pending in the Tebbral. This number his gone up 1, 1605 as on 1st January, 1979.

• So that the figure given in the Statement of Olifects and Reasons is as on 1st January, 1072. On the basis of this Statement of Objects and Reasons, the Ministry is going to have this Bill passed today. This is a ridiculous situation in which the Government has landed itself because of its tardiness.

Sir, I have with me a question put in this House on 26th November, 1980 by Shri Santosh Kumar Sahn and SHRI N. P. C. Naidu about this Rent

Control Act, and the reply given by the Minister of Works and Housing, Shri Bhishma Narain Singh, was

"Rent control is a State subject. So far as Delhi Rent Control'Act, 1958 is concerned, there is a proposal under consideration of the Government for a comprehensive amendment of the Act".

This is an assurance given in this House on 26th November, 1980. Now this assurance was there. So naturally our Assurance Committee-we have an Assurance Committee that keeps track of all the assurances given-pursued the matter. My colleague— he is not. with us in this House now- Mr. Surjeet, was the Chairman of this Committee. He had occasion to track this and the Secretary of the Ministry was summoned and asked as to why this had happened And I have with me this 24th Report of the Committee on Government Assurances of the Rajva Sabha which expressed the Committee's concern over the cavalier manner in which the material about implementation of the assurance was furnished it identified this particular case and the Committee invited the Secretary of the Ministry of Works and Housing and apprised him of the Committee's concern over the prolonged delay in taking a decision on a matter that affected a large section of the population. On being conceded that the assurance had not been fulfilled. an extension of time up to 31st Decern--ber 196a was granted to the Ministry for satisfactory fulfilment of the assurance. So this was the Ministry s re-; quest. The highest official in the Min-j istry-the Secretary-personally re- quested the Committe to give him •

time' upto 31st of December, 1983. The time was granted and this report giver; in the month of May, i.e. five months after that time limits has laps ed, the Government comes forth with the same old Bill of 1980. No compre hensive amendment is there. Nothing of the kind is there. Why? We would like to understand this. Mrs. Pratibha Singh raised several problems which were nut related to these additional Tribunals. These were related to that prob'ems arising out of Rent Control Act in general I entirely agree that so Ions as ti In acute housing sca-

in the country in every city, par ticularly in Delhi we know there i& an acute shortage of houses, you have to have rent control legislation. There is no option but to have rent control le gislation to ensure that the tenant, ordinary people, are not fleeced by avaricious house owners. I would pre fer to ouse-owners rather "landlord" landlords because has а pejorative tinge about it, whereas "house-owner is a matter of fact. There are many people, particularly of middle class, who save something all their life and are able to build up a small house. They become landlords. And the law becomes tilted against them It is nat a fair situation.

Sir, the Delhi Act, particularly, is sought to be not so much pro-tenant as the Bombay Act, for instance. It is said so. There are tenants who say it is pro-landlord, there are landlord;, who say it is pro-tenant. But my view is that all tenants, all house-owners who feel shy of going courts, who have a fear of litigation. it is against them. All those who are afraiti of litigation, the Act goes against them And so, there is urgent and imperative need of bringing about comprehensive legislation in this regard

it happens that this Govern-i, a Working Croup on Private Having comprising of persons who had worked in this field, most of them. It is a very good report. So far as this rent control problem is concerned, they said in para 21 of the Report:—

"The provisions of the Rent Control Act are so' stringent that many landlords have lost interest in their properties, due to the restrictions imposed in Rent Control Act, rents of many houses, are too inadequate to allow even the normal maintenance, let alone improvements of the building. The accumulated neglect over the years has contributed towards the dilapidation of the building • stock contributing to housing shortage."

Paragraph 22 of the Report says:

'Another adverse effect of the Rent Control Act is the reluctance to construct rental units or to let out existing units. The Rent Control Act is, no doubt, necessary for the protection of the interests of the tenants buf at the same time the provisions should be such as to reflect, adequately, the increasing costs of maintenance and repairs and also ensure adequate return on the investment."

Now, Sir, this is a sound approach and on the basis of this approach it was expected that this Government would come forth with a comprehensive Bill. I have seen—she is not here at the moment-that Dr. Najma Heptulla, in fact,, took the initiative and brought forth even a Private Bill in this regard, trying to comprehend this particular recommendation. There may be fiaws in that but by and large, I would think that it is expected from the Government to see that in a matter of this kind there is no delay. Repeatedly they say, we will bring comprehensive legislation; they do not bring it. Therefore, I would like to point to the other aspect of it which also I referred to in the beginning very briefly, that is. the problems of Delhi. After all, Delhi today has a population of more than seven million, more than' 70 lakhs. After a decade it may reach

[Shri Lal K. Advani] the ten million mark which is one ciore. One crore is a huge population and 70 iakhs is a huge population. Many countries in the world are smaller than that. And the problems are multifarious. It happens that the authorities here are also multifarious and the citizen does not know where to go. Unfortunately, it is not possible for the Central iust Government or Parliament to pay adequate attention to the problems of Delhi and therefore, problems of this kind suffer. Rent legislation should be the concern of the Assembly of Delhi, if there is an Assembly. There is no Assembly and therefore it is that it is the Central Government where all the initiative lies, it is Parliament which has to devote attention to it On both these counts, therefore, I would expect the Minister and the Ministry to come forth with comprehensive legislation on rent control, on amending of this 1958 Act at the earliest-at the earliest. There should be no delay whatsoever, no further delay. After all 31st December 1983the time-limit given to you has been exhausted.

SURI J. K. JAIN (Madhya Pradesh); You want comprehensive legislation. What are your suggestions?

SHRI LAL K. ADVANI: Let them come I can certainly discuss the whole gamut.

SHRI J. K. JAIN: if you want to please tenants as well as landlords, it is a problem.

SHRI LAL K. ADVANI: I would like to say that this particular Bill as well as the L- K Jha Commission Report—both of them—give a direc- ' tion and in that direction we should frame a law for Delhi, amend this Act further. Not only that. I would also recommend that there should be a model law for all States. We should circulate a model law and let a model law come to regulate and govern the relation between tenant and house-owner in such a manner as to cut down litigation to the minimum and in such a manner as to ensure that while the small tenants are not fleeced by avaricious landlords, house.owners are also not put to harassment because of this rent control legislation. This is the dual objective.

Once the Bill comes before me, I will be able to give my precise suggestions.

With these recommendations so far as this particular Bill is concerned, I have no objection to it. It has been pending for long. It should be passed.

Thank you.

SHRI PAWAN KUMAR BANSAL (Punjab) Mr. Vice-Chairman, , Sir, the problem of mounting arreaji of cases pending in courts of law is a cause of concern to all those associated with the administration of justice. Often it happens that even in cases of very urgent nature, it takes inordinately long time to decide the matter, with the result that often the relief claimed is rendered infructuous by the time the decision is given.

The various rent control legislations are aimed at regulating the relationship between landlord and tenant by providing for. *inter iztia* the control of rent eviction of tenant. etc. While in consonance with the concept of any welfare legislation the object of the Rent Act rid to protect the tenanit against the avarice, I would say, of a feudalistic landlord, at the same time, it is the concern of any rent legislation to safeguard the interests, the genuine rights of a house-owner. That is the distinction I draw between a feudalistic landlord and a house-owner. For the attainment of these aims. it is in fact very essential that any dispute that arise between a landlord and a tenant must be decided in the shortest possible time. In this context. this particular piece of legislation the Delhi Rent Control (Amendment) Bill, is a welcome step

As we learn from the Statement of Objects and Reasons, the number of appeals pending before the Rent Control Tribunal in Delhi rose from 900 in 1973 to 1605 in 1980. This figure must have risen very sharply in the last four years.

AN HON. MEMBER; 16,000 now.

SHRI PAWAN KUMAR BANSAL:... because of the tendency of the litigants to avail of their legal remedy up to the highest court.

I have, however, one doubt about the ultimate result of the present Bill. As I have said earlier, the Bill definitely aims to expedite the decision of the rent appeals on Delhi. But whep we have a reference to the Financial Memorandum appended to the Bill, we see that, while referring to the fact that the present amendment would not incur recurring or nonrecurring expenditure, it is said that the present District and Sessions Judges in Delhi would be appointed to the tribunals that are now being postulated under the new amendment. As was taid earlier by one of the hon. Members, the District and Sessions, Judges are already over-burdened with their civil and criminal nature of cases. It will be in the fitness of things, keeping in view, of course, the financial constraints involved, that the Government should instead appoint more judicial officers to look into this work.

As we are presently referring 7 P.M. to the need of expeditious disposal of appeals,¹ I will make only *one move* submission before I conclude and that refers to the genuine need of those small house-owners who often have to, knock at the doors of the courts for eviction of the tenants; and possession of their houses for personal necessity. 'My suggestion is 'that, in that event a provision should be made that the trial of the case should be a summary trial, and the ecase should be disposed of in Hny case within a period of

six months as has been provided in various other legislations including the Hindu Marriage Act.

The learned Member who initia-ed the debate on the subject, was somehow sceptical about the introduction of section 38B in this Act, saying that this in fact tantamounted to centralisation or concentration of power when the High Court was authorised to transfer cases or the proceec i pending before a tribunal to an additional tribunal or from one additional tribunal to another additional tribunal. My opinion is that it is a very salutary provision. Though there is a provision to that effect in the Civil Procedure Code also, the Civil Proce-i dure Code as such is applicable to rent proceedings only regarding the procedural matters. The transfer of cases being a substantive matter, it was imperative that such a provision was incorporated in this amendment also, and it has been sought to be rightly done by the present amendment.

With these words, I support the Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Very good Shri Amarprosad Chakraborty.

SHRI AMARPROSAD CHAKRABORTY (West Bengal): Mr. Vice-Chairman. the Minister, while introducing the Bill, quoted the oft-qucted slogan, "Justice delayed is justice denied." But *prima facie* the whole intention of the Government is actually to defeat justice by delaying intentionally. purposefully for the last four years.

Apart from that Sir. the amendment which has been placed before us, if I may say so, is no amendment at all. It could have been done by only putting in words saying what is meant by tribunal. Tribunal means tribunal, additional tribunal, assistant i tribunal extra tribunal because in the

[Shri Amarprosad Chakraborty]

Co-operative Societies Act, Registrar means Dy. Registrar, Assistant Registrar etc. in the Civil Procedure CoJe, what is meant by judge is judge, additional judge, sessions judge, additional sessions judge. So, so much of amendment in -this way is not required.

It has been an effort, I feel, to befool some persons who approached the Government that there might be tenants who are harassed. Mostly tanants are harassed by landlords. So, it is only to give them a promise that this was placed. Otherwise this sort of amendment is unthinkable. This is no amendment at all,

Further, We find it very .Grange Hut this Act has given power to the High Court to transfer the cases. Is it an Act? Everybody who knows ABC of legal laws knows that High Court has the inherent power, the Supreme Couit has got the power, to transfer any case from any court below it. Sir. I am only thinking of this matter, What is the motive in bringing this? It is not an exiuustive Act, it is not a comprehensive Act. Only we arc giving power to one additional tribunal. That is all. In another plact-we are giving power to the High Court to transfer cases.

Lastly, I say, 'the purpose is obvious. I accuse them that they are befooling the people because in the Financial Memorandum, as my learned friend has already pointed out. there it is clearly written that no financial burden will be there. And they will appoint the Judges. Additional Judges and Sessions Judges who are already everbooked and already overburdened with their work. So. the fate of " is amendment we are having, I say, will also be negative.

One thing, I must say. Who has obstructed them from not bringing comprehensive amendment? Who is the person, who is the drafter, who is the lawyer who is the legal brain?

Bringing this foolish thing before this House is a waste of time. After 1980, in 1984, in 80 it was passed in the Lok Sabha, and in 84 it is brought beiore us to pass it sitting here up to nine. Is it so important? There is no importance. It is a fance. It is a joke. It is folly to bring this.

With these words, I say, if they have good motives, they must bring - a comprehensive law, because I can say with force because I brought this law in West Bengal. There is a tenancy Act, this is a bluff If they want to do good to the people, if they want to do good to tenants, if they want to solve the housing problem, they must bring a comprehensive law. They must bring a comprehensive law. This is no amendment at all. This is no law at all. Its motive is to defeat; the actual purpose of this Act and to deprive the poor people whose cases are pending before the Tribunal and Rent Controller for so many years. This is the idea of the Government. Sir, there is nothing to support in t'ois Bill. I wish to point out that it is purposefully motivated for depriving poorer sections of the mts by their inactivity and by tendering wrong legal advice. I do not know if this Bill is meant to befool these people.

THE VICE-CHAIRMAN (SHRI K. RAMAKRISHNAN): Now, Mr Ghulam Rasool Kar. the last speal on the Bill.

श्री गुलाम रसुल कार (नाम-निदर्णिंगते): मि. वाइस-चेंग्ररमँन, जहां तक दिल्ली रोन्ट कन्ट्रोल दिल में एसेन्डमेन्ट का तालल्क है, इसका स्कीम बहुत लियिटेंड है गौर ट्राइव्यूनल बनाने तक लिमिटेंड है । यह दिल्ली रोन्ट कन्ट्रोल एक्ट रान् 1958, में बना था। इन 25-26 रालों में दिल्ली को मसायल में बढ़ोतरी हुई है । इस सिलसिले में हुम सोचने की बरूरत है । इन 25-26 रालों में कितने नए कामसिंयल इदार वने, किलनी में कितन नए कामसिंयल इदार वने, किलनी नई बरित-यां बनी, कितने नए मकान बने और कितना दिल्ली का फौलाव हुआ , इस पर हमें सोच-ने की जरूरत है। इन 26 सालों में दिल्ली की आबादी में कितना इजाफा हजा, इस पर सोचना पडोगा । मांजदा हालात में रूरल एरियाज से लोग जब अरदन एरिताय की तरफ दोइते हैं तो नए मसाबल उभर कर सामने आने लगते हैं। प्राने कान्नों से वे मसायल हल नहों होते हैं। हम इन मसायल को कोसे हल करें, यह एक बुनियादी चीज है। इन बनि-यादी बात का जायजा लेने के लिए हमें खुद सोच-विचार करना चाहिए और घद ही मसा-यल को सामने रख कर आयन्दा नए सालों के लिए दिल्ली की जरूरियात को महनजर रखना पड़गा। हमारी आबादी कितनी हैं, मकानात कितने हैं, दुकानात कितने हैं, अस्पताल जितने हैं, कामर्शियल इदारे कितने ही, इण्डस्ट्रीज कितनी ही, उन इण्डस्ट्रीज मों कितने लेंदरर्स लगे हुए हैं, अखवारात कितने निकलते हैं, वहां पर कितने खोग मला-जिस ह⁴, इन तमाम मसायल का जायदा लेने के बाद यह जरूरी हो जाता है कि हमारे सामने आयन्दा के लिए एक नक्शा उभर कर सामने आए जिसमें किरायदार और मकान-मालिक के बीच में कोई भगडा पैदान हो। दरअसल बात यह है हमारे पास मकानात की कमी है, हमारे पास द्वानात की कमी है, हमारे पास जमीन की कमी है। और अब तक हम बुनियादी जरूरियात को जेरे नजर रखते हुए दिल्ली की बढ़ती हुई हालात, बढ़ता हुआ एक्सपॅशन को जेरे नजर रखते हुए नहीं देखेंगे तद तक इसे नहीं रमझ सकते । अगर आज दिल्ली की आबादी वाकई 70 लाख है, तो आने वाले दस सालों में एक करोड़ वह आबादी बन सकती हैं, उमड सकती है। ला-जिमी नतीजा यह है कि एक करोड़ व. १ आबादी को पेशे नजर रखते हुए हम इदारों की हालत और मकानात के फैलाव को जरूरि-यात को जेरे नजर रखना चाहिए। इसके दिना मसाइल का हल नहीं होगा। एक आरजी मदावा है एक आरजी इलाज है। में मिनिस्टर साहब से गजारिश करूगा कि महज दिल्ली की आबादी को मदनजर न रहा जाय बल्कि दिल्ली के हर ত্তন लोगों का भी स्थाल रसा जाए जिन्हें कारवारी हालत में यहां आरजी तौर पर आना पड़ता है। उन्हें यहां मकानात और दुका-

नात कमर्शियल परपज को लिए लेने को जलावा वे लोग यहां इण्डस्टी कायम भी करना चाहते हैं। उनके लिये आपको मकानात आर द्कानात का बन्दाबस्त करना चाहिए । यह हर शख्स की ख्वाहिश होती है। बुनियादी एकट की जो जरूरियात थी. होलात का तकाजा यह है कि 1958 का जो हालात थी, जो सोंशल आईर था वह बदल गया है और आज इसमें तरमीम करने की जरू-रत है। चाहिए तो यह था कि अपोजीशन की तरफ से इस तरमीम की हिमायत को जाती और लोगों को मजीद टाइबनल की सह लियत दनेका एक माकल फरेला हो जाता । अपोजीशन का यह का है कि रह तामीरी नुक्ते-रजर को अपनाए न कि हर मामले में उसे नक्ताचीनी करना. किटिसिज्य करना चाहिए । उनको चाहिए कि वहहुकुमत का साथ दै। उन्हें इस तरमीम का वेलकम करना चाहिए था। ट्राइव्यनल्स के बनने से लोगों को आसाज. लेटीगेशन में फर्कुआ जायेगा । काँन नहीं जानता है कि नई हालत में और इन 25 सालों तीमीरी तरवकी में जो दिल्ली का नक्या ददला है, जो दिल्ली का फौसाब हुआ उसमें एक नए एवट और कम्प्रहींसव एकट की जरूरत है। इसमें यह स्थाल रखना चाहिए कि हमारे आम लोगों की जो जरूरियात है, आनरवेल मिनिस्टर इन्चार्ज के नोटिस में मैं यह लाना चाहता हूं कि जिन लोगों के पास पराने वक्त का सरमाया था उन्होंने बाजार तामीर किए, मकानात बनाए और वे अपने की पिटल, सरमाएं की बनियाद पर उन लोगों का इस्तहसाल करते हैं। ब्नियादी की पटल वसल किया दिद दि इन्टररेट । जैसे हम अमीन अक्वायर करते हैं और काश्तकार को मंत्रकिल करते हैं। इसके लिए एक सबैं करना चाहिए कि जिन लोगों ने अपने सकानात आरि द कानात किराए पर दिए हैं उसका वे इस्त-हसाल करते हैं, एक्सप्लाइटरेशन करते हैं और गरीबों को वे मंत्रकिल होने चाहिए। कम से कग रोट पर, कम से कम किश्तों पर अक्वायर करने के बाद गवर्नमेन्ट को उसको अपने कब्जे में लेकर गरीबों को म्तकिल करना चाहिए। दुसरी तरफ यह भी देखना चाहिए कि जिन लोगों ने अपने मका-नात बनाये अगर उन्होंने किराये पर अपने पास मकान रसा है और वे पगडी और रट [श्री गुलाम रसल कार]

बसूल करते हैं, दूसर लोगों से, तो उन लोगों से भी मकान छोने जाने चाहिए और उन खोगों को देने चाहिए जिनके पास मकान • नहो ह⁴, जिनके पास जमीन नही है.। लाजिमी बात यह है कि इन तमाम जरूरि-यात के लिए एक आयजा लंगे কী জাছৰে हैं और सर्वें करने की उक्तरत है। मभो ए रेग लगता है कि सरकजी सरकार को यह जिम्मेदारी हैं, उन्होंने किया होगा, कि इमे कितने मकानात की जरूरत है, हमें ^एकरनी दुकानात की जरूरत ह[#], हमें फितने कर्रार्श्वेयन्स इरादों को जरूरत है और इस बढ़ते हुए फौलाव को लिए क्या जरूरत है। में केल यह तजकराकर रहा था कि दिल्ली, नार्थ इण्डिया की मरकज है फ्राट्स के लिए। शिमला, कुल्लू, हिमाचल प्रदरेा, काश्मीर इन सब के फ्रट्स को मॉकॉटबनी हुई । साथ हो बहां सब्जी मरकोंट भी है। इसके सिलसिलें में मैं कहना चाहता हूं कि वहां - पर अन्तने फ्रुट्स के लिए भी मार्केट रख लिया है और सब्जीके लिए भी रख लिया है। अच्छा होतायदि फ्राट्स को लिए अरलहिदा मार्केंट बनाया जाता और खाने पीने के लिए, सब्जी के लिए एक अलहिदा मार्केट बनाया जाता और मार्केट के लिए यह ख्याल रखा जाता कि शिमला, कांगडा , हिमाचल प्रदोश और काश्मीर से जो लोग तीन या छह महीने के लिए माइग्रेट होकर यहां किराए पर मकान लेते हैं या जमीन लेते ही. उनके लिए यहां पर हाउसिंग प्रावलम बन जाती है तथा सौरप्रए के मुकाबले तीन-चार हजार में उनको मकान किराए पर लेने पडते हैं। हाउसिंग मिनिस्टर से पुरजोर अपौल करता हूं कि इस मसले की तरफ ध्यान दो। यह मसला इतना पीचदा बनता जा रहा हैं जगर आप उन लोगों के लिए मकानात की बन्दंबस्त न कर लें, उन लोगों के लिए माकोंट का यन्दोबन्त न कर सें ग उन लोगों के लिए रिहायश का इन्तजाम न कर लें। यह करना गाअमी वात **ह**ै लेकिन जो मसायल है वे इस तरह से हल नहीं होते हैं छोटी-छोटी कानुनी तरमीमाँ से आजी तौर पर हल हो सकने लोकन बीमारी का हमेशा मुस्तकिल इलाज किंग्रा जाना चाहिए । दिल्ली की हजारौं 1999 - 1999 - Barr

सालों को सैकड़ों सालों की शान है अब दिल्ली एक इन्टरनेशनल कास्मोलिटन मरकज है और दूनिया की नजर यहां लगी हुई है, तमाग मुल्कों से लोग यहां आते हैं और यहां पर रहना चाहते हैं, उन को तमाम जरूरोरियात का पेशे नजर रख कर एक कम्प्रेहीसिव एक्ट मरजात एक्ट को सरकार तरतीब देनी चाहिए और परा स्वें करने के बाद हाउन्स के सामने आना माहिए । उस नजरिए के साथ किसी को इखतलाफ ग हो लेकिन जो आप तरमीम लाए हैं इस एक्ट में कि टिव्यनल्थ को धढाया / जाएँ आग जितने चाह उदन ट्रिब्यूनल बढाए, इजाफा करें। ं लेकिन मैं यह महसूस करता हुं कि दोर आयात दारास्त आयाद बजाय इसके कि हम कह अच्छी बात है हम जोग चार साल के बाद लाए 🧃 अब चार साल के बाद आया तो है हाउस के सामने लेकिन अगर आहिने रूले आते तो कहते दोडिए साहब यह तो आडिनेस के जरिये से हकाुमत चलाते हैं। एक-उसूल गवर्नमेन्टका यह है कि अचर लोअर हाउन्स ने इसको पास किया है तो गवर्नमेन्ट के लिए यह जरूरों लाजमो बगता है कि इस हाऊ स को भी उन्जेरी हासिल कर ले । कल आडवाणी साहब बोलेंगे, अगर <u>इ</u>स हाउस की मंजुरी न हुई तो यह कानून नहीं बन सकता है और बुटा सिंह साहब को आर्डि-नेंस करना पड़े लेंकिन यह शोर होगा, प्रा-पेगंडा होगा कि गवर्नमेन्ट आर्डिनेंस के जरिए हक्मत चलाती हे लिहाजा जरूरी है कि चाहे जो आपका नुवसेनजर हो उसको पैरो-नजर रखते हुए आपको एक तामीरी रोल अदा करना चाहिए और हक मत को शाबाश देनी चाहिए धन्यवाद करना चाडिए कि उन्होंने एक तरमौम लाया है लाकि लिटीगेशन में फर्क हो और लोगों को मुकदभात हल करने में आसानी हो और आखिरी बार फिर जोर दोता हैं कि यहां सब्जी मण्ड़ी को दारे में, फ़ुट मार्किंट के बारे में फौरी ं/ तौर पर कोई न कोई कदम उठाया जाए आरैर फ्रांट मार्किट में मकागत, दुकागत आरेर बाकी जरूरियात को जेरे नजर रखना गाहिए । मफे त्वक्को हो फि यह शिलायत जो है इस शिकायत को इजाला होगा 👘 और गवर्नमन्ट आइंदा सैशन में एक मरब्त कम्प्रेंह मिंव विल इस हाउन्स के सामने खाएगी जिसमें इन तमाम बातों को जिल्का मैने Victory and a second state of the

तसकरा किया है जेर गजर रक्षा जाये और जो एक्स्प्लाथट रान करते हैं सरप्राए के कल-बुते पर उनके मकानात छोनने चाहिए और वह न गरीबों को देने चाहिए जिनके किराए में बों हैं और आसान किश्तों में उनको यह मिलने चाहिए । शकिया ।

SHRI MOHD. USMAN ARIF; Mr. Vice-Chaiiman, I am thankful to all the honourable Members who have participated in the debate and unanimously supported this amendment Bill. The honourable Shri Radha-krishna drew our attention to Sections 85 and 38. He wanted to say that the provision of Additional Rent Controller is already there in Section 35. He is confused in this point By the addition of Section 38A we have made a provision for Additional Rent Control Tribunals, to hear appeals. Therefore, I say that the contention of the honourable Member is not right. Besides that he referred to the housing problems. As regards the Bill nearly a]] the Members have given their full support. The honourable Dr. Shanti Patel asked for the number of cases which are pending. He himself stated in his speech that as on 30-9-1983 15,667 cases were pending. The other thing which he brought to the notice of the House is about housing problem.

DR. SHANTI G. PATEL; What I wanted to know was how many cases are pending before the Rent Controllers. What you said is about cases pending before the Tribunal.

SHRI MOHD. USMAN ARIF; These are before the Rent Controllers.

DR. SHANTI G. PATEL: These are appeals.

SHRI MOHD. USMAN ARIF; Appeals are besides these cases. Appeals pending upto January 1973 were 900. Appeal pending as on January 1979 were 1605. The other figures relate to eases before the Rent Controllers. DR. SHANTI G. PATEL; How can it be? If he does not know, he can say he has no information.

SHRI MOHD. USMAN ARIF: Mr. Patel himself said that the whole root cause is housing problem. He said that in Delhi we are doing nothing about houses. That is not correct. DDA is doing a commendable work. It has constructed more than one lakh houses for the poor section.

DR. SHANTI G. PATEL; What we require is one million.

SHRI MOHD. USMAN ARIF-. Requirement may be more. I am putting before the House whatever has been done. Plots given to group housing societies are to the extent of 2,50,000. DDA and the Government are doing their level bes"t to give as much accommodation as is possible. At the same time the Hon'ble Members-will realise that the population of Delhi has increased like anything. We have to cope with that situation. Still if you say that we are doing nothing, it will be most unfair.

Another important point' noised is about the need for a comprehensive Bill. My Hon'ble colleague gave an assurance the other day in the other House that a comprehensive Bill will be brought forward surely. All the points raised by Hon'ble Members here and in the other House would be taken into consideration. No doubt they have given very valuable suggestions.

SHRI MOHD. USMAN ARIF; We will do our best to bring it. We will try to brine it as soon as possible and the suggestions given by all the Hon'ble Members are taken note of.

श्री लाल कथ्ण आडवीणी: क्या आप इसको अगले सैदान मों मानसन सैदान मों लायेंगे?

Shrimati Pratibha Singh and all others were concerned about tenants and landlords. Really it is*a great

[Shri Mohd. Usman Arif]

problem and we also share their concern. At the time of bringing the comprehensive Bill, due consideration will be given to all those points and it will be our effort to ease the situation as far as possible.

The scope of this Bill is quite limited and all the Member have agreed to this amendment. I have committed before the House regarding the comprehensive Bill. Now I commend the Bill for the approval of the House.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The question is:

"That the Bill further to amend the Delhi Rent Control Act, 1958, as passed by* the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We will now take up clause-by-clause consideration of the Bill.

Clonuses 2 to 4 were added to the Bill.

Clause I. the Enacting Formula and the Title were added to the Bill.

SHRI MOHD. USMAN ARIF; Sir, I beg to move;

"That the Bill be passed."

The question was proposed.

SHRI AMARPROSAD CHAKRABORTY: Sir, there is only one point that I would like to make. Under clause 4, in connection with the rulemaking powers, I think that with the procedure that they have now laid • down, it would take at least another four years for them to formulate the rules. Please take note of it. THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): We have noted it.

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THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Yes, the Minister has taken note of it. Now,, I will put the motion to vote. The question is:

•'That the Bill be passed."

The motion was adopted.

THE MERCHANT SHIPPING (AMENDMENT) BILL, 1984

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We have one more Bill I would also like to remind the Members that there is also a Motion. So, I would request the Members to be as brief as possible. Now, we shall take up the Merchant Shipping (Amendment) Bill. 1984. Yes, Mr. Vijaya Bhaskara Reddy.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY): Sir, I beg to move:

"That the Bill further to amend the Merchant Shipping Act, 1958, as passed by the Lck Sabha,, be taken into consideration."

Sir, with your permission, I would like to say a few words.

The Merchant Shipping Act has been amended from time to time to give effect to the International Conventions on maritime matters. The defects which have come to light after the last amendment have been examined by the National .Shipping Board and it is now proposed to give effect to those. recommendations by amending the Act.